

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
COURT-V
(Division Bench)

Item No.-505
CP-130/131/ND/2023

IN THE MATTER OF:

P & R Infraprojects Ltd.

....Applicant

Vs.

Ministry of Corporate Affairs & Anr.

.....Respondent

SECTION

U/s 131 Co. Act

Order delivered on 13.09.2023

CORAM:

**SHRI MAHENDRA KHANDELWAL,
HON'BLE MEMBER (JUDICIAL)**

**SHRI RAHUL BHATNAGAR,
HON'BLE MEMBER (TECHNICAL)**

PRESENT:

For the Applicant : Mr. Sudhir Kumar Dash, CA with Ms. Piyali Paul, Adv.
For the Respondent :
For the RD : Ms. Shankari Mishra, Adv.

ORDER

Proxy counsel on behalf of the Petitioner is present and submitted that though the publication in the newspaper, as per order dated 25.07.2023 has been done, however, notice could not be served to the Respondent and therefore sought time for the same. Ld. Counsel on behalf of the RD is present and submitted that they have not been served notice so far. In view of the request made by proxy counsel for the Petitioner, list the matter on **22.11.2023.**

S/d-
(RAHUL BHATNAGAR)
MEMBER (T)

S/d-
(MAHENDRA KHANDELWAL)
MEMBER (J)